

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Judicial Administration Section) Civil Secretariat**  
**(Srinagar/Jammu)**

**Notification**  
**Jammu, 20<sup>th</sup> of November, 2019**

**S.O.No. 13 .—** In exercise of powers conferred under Article 234 of the Constitution, the Lieutenant Governor of Jammu and Kashmir directs that the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967 notified in terms of notification SRO No. 05 of 1968 shall be deemed to have been notified under the aforesaid provision of the Constitution subject to the modification that:-

- (i) references to 'Governor' and 'High Court' in the said rules shall be construed as references to 'Lieutenant Governor of Jammu and Kashmir' and 'common High Court of Jammu and Kashmir' respectively; and
- (ii) rule 6 be omitted.

This shall be deemed to have come into force with effect from 31.10.2019.

By order of the Lieutenant Governor.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

Dated: 20 -11-2019.

NO: LD(A) 2011/70

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Registrar General, Jammu and Kashmir High Court, Jammu.
3. Principal Secretary to the Hon'ble Chief Justice, Jammu and Kashmir High Court, Jammu.
4. Secretary, Jammu and Kashmir Public Service Commission.
5. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
6. In-charge Website, Department of Law, Justice & PA.
7. SRO section, Department of LJ&PA (w. 7. s.c).
8. Concerned file.

**(Ashish Gupta)**

**Deputy Legal Remembrancer**

20/11/2019